

**GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA**

**UNSTARRED QUESTION NO.2149
TO BE ANSWERED ON THE 11TH DECEMBER, 2015**

ARREST OF FISHERMEN

2149. SHRI HARINARAYAN RAJBHAR:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether the fishermen of other countries are taken into custody, if they enter the Indian territorial waters; and
- (b) if so, the details thereof and the total number of fishermen arrested and deported to their respective countries during each of the last three years and the current year, country-wise?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(RAO INDERJIT SINGH)

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(a) & (b): Yes, the Indian Security Agencies apprehend the foreign fishermen for fishing related violations under the provisions of the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981 and MZI Rules, 1982. The details of foreign fishermen apprehended by Indian Security Agencies since 2012 are as follows:

Country	2012	2013	2014	2015
Pakistan	87	124	61	-
Bangladesh	22	-	111	57
Sri Lanka	116	339	215	74 (till 8 th December)
Myanmar	131	90	7	27 (till 10 th December)

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The details of foreign fishermen repatriated since 2012 are as follows:

Country	2012	2013	2014	2015
Pakistan	64	28	74	115 (as on 10 th December)
Bangladesh	22	-	111	-
Sri Lanka*	-	-	-	-
Myanmar	-	119	-	521 (till November)

*All the Sri Lankan fishermen have been subsequently released and repatriated. As on date, there are no Sri Lankan fishermen in Indian custody for fisheries related violations.
